

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION No. 66 OF 2021

IN THE MATTER OF:

SARANG YADWADKAR

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

**STATUS REPORT ON BEHALF OF GUJARAT POLLUTION
CONTROL BOARD**

The following report is being filed on behalf of the Gujarat Pollution Control Board in compliance of the order dated 23.02.2023.

1. As on 23.02.2023, 474 industrial units were found connected with server of the Central Pollution Control Board.
- 1.1 Amongst these 474 units, 226 industrial units were found connected with server of the Gujarat Pollution Control Board.
- 1.2 A total of 232 industrial units were not found connected with the server of State Pollution Control Board.
- 1.3 16 industrial units are having more than one entry, in view of their R-17 category plants.



2. Pursuant to the order passed by the Hon'ble Tribunal on 23.02.2023, a decision was taken by the State Pollution Control Board to issue notices to all the 232 industrial units which are not connected with the server of State Pollution Control Board.
3. Accordingly, notices have already been issued to 208 industrial units who have connected their 'Online Monitoring of Industrial Emissions & Effluents' (OCEMS) with Central Pollution Control Board but not with the State Pollution Control Board.
 - 3.1 In response to the notices, some of the units, particularly those operating in and around Surat, have informed that they have registered themselves with the Pilot Emission Trading Scheme launched by the Ministry of Environment and Forests, Government of India. State of Gujarat is a participant in the said pilot project. These units have declared that they are making requisite real time disclosure of the 'continuous PM mass flow data' to the Central Pollution Control Board.
 - 3.2 These units have been instructed to upgrade their software system so that the display is simultaneously made on the server of the State Pollution Control Board.
 - 3.3 Now a total of 363 units are connected with the server of the State Pollution Control Board.
 - 3.4 Continuous efforts will be made by the State Pollution Control Board to ensure that all the industrial units are connected with the server of the State Pollution Control Board.



4. In respect of those industrial units whose status is reflected on the webpage as 'inactive', notices have been issued to 89 such units. A period of 15 days was granted to these units to ensure that their data is reflected actively on the server of the State Pollution Control Board.
- 4.1 In response to the notices, a lot of units have carried out corrective action.
5. State Pollution Control Board assures to have all the industrial units connect with the server of the Pollution Control Board and display real time data. If any unit fails to abide by the notices, strict action shall be taken against such units after following due process of law.

Ahmedabad

14.03.2023



Maulik Nanavati

Advocate for GPCB